

O.A./611/88

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

18.1.1990

Learned advocates Mr. J.J. Yajnik and Mr. J.S. Yadav for Mr. J.D. Ajmera, for the petitioner and respondents present. Reply to the query made in the order dt. 23.12.89 not having been yet replied to by the respondents. The respondents allowed last opportunity to do so by filing reply to the query within 15 days with copy to the applicant. Registry to post the case accordingly for admission.

Pravin

(P H Trivedi)
Vice Chairman

*Mogera

(12)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

6.2.1990

Heard Mr. J.J. Vajnik and Mr. J.S. Yadav for Mr. J.D. Ajmera, learned advocates for the applicant and respondents respectively. Learned advocate for the respondents produces letter (dateless) from the Office of the Central Commissioner Employee's Provident Fund, may be kept on record. In that letter Shri R.C. Krishnan has asked Mr. M.A. Sutaria, Regional Provident Fund Commissioner to send the papers so that the appeal can be disposed of by him. Learned advocate for the petitioner has no objection to some time being given to Shri Krishnan to dispose of the appeal. Accordingly, the said appeal which is confirmed to be that earlier referred to in the orders, be disposed of by direction of the Tribunal within a period of three months from the date of this order and in doing so, the Central Provident Fund Commissioner to also take into account ^{appellate} the pleadings in this petition. The order be filed in the Registry with copy to the petitioner. With this direction the case is disposed of.

(P H Trivedi)
Vice Chairman

*Mogera

(13)

M.A./152/90

in

OA/611/88

Present: Counsel for the parties

27/6/1990

It is submitted by Shri J.D.Ajmera, learned counsel for the present petitioner, that the appeal has since been disposed of and that the time for compliance with the direction of the Tribunal dated 6.2.1990 in O.A./611/88 be extended till the date the appeal was disposed of. Prayer not opposed by the other side and hence allowed. Copy of the order passed in appeal be filed within 15 days.

This disposes of M.A./152/90.

M. M. Singh

(M.M.Singh)
Administrative Member


(S.K.Jain) 27/6/90
Judicial Member

a.a.b.